

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3066/2020

This the 05th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Peerzada Sayed Shafi, Age 33 years, S/o Peer Mohammad Shafi, R/o New Colony, Bijbehara, Anantnag, Kashmir.

.....Applicant

(Advocate:- Mr. M A Beigh-Not Present)

Versus

1. State of J&K through Principal Secretary to Govt. Health & Medical Education Department, Civil Secretariat, Srinagar/Jammu and 3 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 05.02.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...